



FORM No. - 4

See Rule (12)

# IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

CUTTACK BENCH

## ORDER SHEET

Original

Application No. .... 642 .... of 2003

Applicant(s) .... Haribandhu Reut .... Respondent(s) Union of India & Ors.

Advocate for Applicant(s) M. J. P. K. Padhi Advocate for Respondent(s) ....

### NOTES OF THE REGISTRY

2. P. O. for Rs. 50/- filed.

For Registration pt.

AO  
7/10/03

S. O. (J)

DR  
7/10/03

0. 50/-  
8. 10. 03

AM  
8. 10. 03

### ORDERS OF THE TRIBUNAL

#### REGISTER

AO  
8/10/2003  
Register

#### 1. ORDER DATED 8. 10. 2003.

Applicant, Haribandhu Reut,  
having been dismissed from service  
of GDSBPM/EDBPM of Padamarai B6, in  
account with Marshaghai SE of Kendra-  
para Head Post office, in a disciplinary  
proceedings preferred an appeal. The  
punishment order was passed on 31.3.03  
and the appeal was filed on 23.8.03 with  
a medical certificate explaining delay in

2  
NOTES OF THE REGISTRY

## ORDERS OF THE TRIBUNAL

Dr. Dr. 8 X. 03  
Copies of order /  
Copies of OA sum  
to all resp'ts and  
Copies of said order  
prepared for counsel  
for both side.

for  
IAK

  
8 X. 03

preferring the appeal. The said appeal having been withheld by the disciplinary authority under Annexure-4 dated 23.9.03 the Applicant has filed this original Application u/s.19 of the Administrative Tribunals Act,1985 for redressal of his grievances.

Heard Mr. P.K. Padhi, learned Counsel appearing for the Applicant and Mr. Anup K. Bose, learned Senior Standing Counsel for the Union of India; on whom a copy of this original Application has been served and perused the materials placed on records.

Although a limitation has been prescribed in the statute book for preferring an appeal, this is a case where the Applicant having served in the extra Departmental organisation of the Postal Department for over ten years and has placed on record a medical certificate, in all fairness, the applicant's appeal should be considered on its merit and therefore, the Appellate/Revisional Authority is hereby directed to call for the appeal memo of the Applicant and the case records of the disciplinary proceedings of the Applicant from the Supdt. of Post Offices, of Cuttack North Division and examine the grievance of the Applicant (as raised in his appeal Memo) on merit and pass necessary orders within a period of six months; notwithstanding the fact that the

3

Contd.. Order at.8.10.03.

Applicant has submitted the appeal late.

With the above observations and directions,  
this original Application is disposed of at the  
admission stage. No Costs.

Send copies of this order alongwith copies  
of the original Application to the Respondents and  
free copies of this order be given to learned counsel  
for both sides.

*Yobal*  
08/10/03

Member(Judicial)